211 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 212 Bill Bill

ग्रध्यक्ष महोदयः ग्राप के कहने के मुताबिक मुझे ग्रौर कोई काम नहीं है, सारा दिन सुदर्शन चक्र चलाया करूं।

श्वी मध लिमये : यह कोई में रा व्यक्तिगत मामला नहीं है, निजी मामला नहीं है, यह सदन की गरिमा का, लोकतन्त्र की गरिमा का मामला है। ग्राप कुछ ऐसा ग्राभास पैदा करते हैं कि मेरे बीच में ग्रीर ग्राप के बीच में कोई मामला है। न इस में ग्राप दोषी हैं ग्रीर न हम दोषी हैं।

भी शंकर दयास सिंह (चतरा) : ग्रध्यक्ष महोदय, ये तो खुद शिशुपाल का पार्ट कर रहे हैं, । ग्रगर सुदर्शन चक चला तो इन्हों वं ब्रहोगा।

12.16 hrs.

PRESS COUNCIL (AMENDMENT) BILL_contd.

SHRI Ρ. G. MAVALANKAR (Ahmedabad): I was saying yesterday that the hon. Minister, Shri Gujral thought that this Bill was a simple measure and that it did not merit much further discussion. The entire debate that has gone on has shown that a number of important and serious implications of the functioning of the Press Council and the larger concept of the freedom of the Press in this country are involved. I was somewhat surprised when the hon. Minister said: "Unfortunately there was some criticism about the appointment of the nominating committee about the members of the committee themselves." I do not think that the criticism that was levelled against the appointments was in any way a reflection on the three distinguished citizens of our Republic: the Chief Justice, the Chairman of the Council of States and you, Mr. Speaker. But if we say that because a particular individual was being criticised in the newspapers, therefore suddenly you change the

whole system—is it right for us to accept that? We have a free and independent Press. It cannot be a respecter of some individuals and therefore would not criticise some individuals when those individuals are involved in the performance of their duties. For the benefit of my friend, the Hon. Minister, and of the House, I shall quote a para from the Foreward to a book, edited by Vivian Brodzky and entitled "Fleet Street— The inside story of journalism," by the Duke of Edinburgh. The Duke says there:

"Exasperating as I sometimes found the newspapers—and I do not think I am alone in that—our society would be less diverse and much poorer without the great range of papers and periodicals which we are still lucky enough to enjoy in this country. Genuine democracy can only flourish if it is exposed to the scrutiny of a free and uncensored Press."

You will see that it is within the legitimate rights of a free and independent Press to criticise the actions of any individual howsoever high placed he might be. The three gentlemen of this Committee are important officers, holding very dignified positions in the democratic set-up. If they did something which is part of their function as members of the Committee, their actitos are liable to criticism. That being so, the point to consider is whether such high offices should be brought into public debate and public controversy.

How is it that the Government did not think about this point at that time? Did they not envisage this possibility? Inevitably to some extent their actions will also be criticised. I should have thought that if criticism was fair, it should have been accepted. Anyway it is no use crying over spilt milk. The Minister tells us that the three gentlemen had resigned and the nominating committee is not functioning; that the term of office of the Press

213 Press Council (Amdt.) Bill

Council was coming to an end. My friend Shri Chandrakar from the Congress said that even at this late stage the entire House might make a unanimous request to the nominating committee that they continue to function so that the problem could be solved. But judgeing from the manner in which the resignations had been tendered, I do not think that that suggestion would be accepted. In any case, I doubt whether this House can make such a unanimous recommendation especially in the light of the debate that has taken place yesterday, when some hon, members did, criticise the functioning of this or that member of the nominating committee. Therefore, I do not think much purpose will be served by going back to the old method.

Mr. Guiral has said that the Press Council is a useful institution. I agree that it is a valuable and necessary institution. Although it has no sanctions as such and cannot take legal action against erring journalists or newspapers, it can certainly warn and point out danger signals in the path of the freedom of the Press. It can tell the Government where they are going wrong and are corroding the freedom of the press and the freedom of expression of various individuals connected with the fourth estate in our democracy. I agree that the moral authority of the Press Council is very important and you must see to it that it is not only protected but further strengthened. To achieve this purpose, the Press Council should be an independent and objective body and its findings must always be accurate and impartial whenever it passes some strictures on a newspaper or Government.

We know that the Press Council idea was mooted on the basis of the Press Commission's report. It was taken from the British example. The British Press Council was constituted in 1953 and reconstituted in 1963. It consists of one Pay Chairman and 25 members. Our Press Council consists of one

AGRAHAYANA 6, 1895 (SAKA)

Press Council 214 (Amdt.) Bill

Chairman and 26 members. This British example is unique in two respects. It will be interesting to note that the British Press Council has not come into existence to talk about the independence of and freedom of the press. I quote from the objectives of the British Press Council. It has been brought into existence "to preserve the established freedom of the British press". The freedom of the British press is already established for centuries and the Press Council has only to see that that established freedom is protected and further enhanced. But in our country, we have yet to establish the freedom of the Indian press and then talk about its enhancement. In England the Press Council is completely independent and is not a child of a statute of Parliament. I should have thought that here also the Press Council would have been an independent agency and not established by an Act of Parliament. But since it has already been established by an Act of Parliament, I see no purpose being served if the Press Council is attached to the Minister of Information and Broadcasting. We have seen that whoever is the Minister of Information and Broadcasting, he has been consistently carrying on the work of not so much informing the public but of telling in a dull manner and in a provocative manner what the ministers of the various departments are doing. From the time of Sardar Patel and Dr. Keskar onwards, I have found that wherever the Minister of Information and Broadcasting goes and whatever he does, it becomes part of the news. whether it has any significant news value or not and is broadcast in the news bulletin of the AIR. It only indicates the mentality and attitude of people who serve in the newspapers. radic and other mass media-they only want to flatter those in authority. If the Press Council is at all to be attached to any minister, it must be attached to the Minister of Education and Culture and not to the Minister of Information and Broadcasting because it has so far been more or less a propaganda machine of the Government of India.

215 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 216 Bill Rill

[Shri P. G. Mavalankar]

I want to suggest that the British Press Council has been doing a good job because it is independent. If I had the time, I would have quoted extensively to substantiate this statement. Here I want to draw your attention to a very interesting article by Sir Linton Andrews, who was the Chairman of the British Press Council during the period 1955-59 and who incidently was the former editor of the famous Yorkshire Post. He has said many interesting things in this article, which is published in the same book that I quoted earlier. My point is that the Press Council in England is functioning as not only an independent body but as an effective organ of protecting not only the freedom of the press but of enabling the citizens of Britain to have all information channels continuously free, whether governmental or non-governmental.

I want ot see such a thing happening in this country.

But what do we see here? If you look at the Annual Report of the Press Council for the year 1972, you will be amazed to find the Chairman's observations at page 2:

"The experience of the Press Council in India has belied this fear"

-namely, that it has become a handmaid of the government-

The Chairman continues:

"Designed and constituted as an autonomous body, it has been absolutely independent"

-mark the words "absolutely indepen-·dent"-

"and the fact that it is financed by Government has not in any manner detracted from its autonomy and independence. For this very happy state of affairs both the Council and the Government have to share the credit."

This may be the opinion of the Chairman but certainly it is not the opinion

ple and certainly not by the opposition parties and the independent dissenters of this developing democracy.

In conclusion, if you look at the objects of the Press Council, there are two. The first object of the Council is to preserve the freedom of the press and to maintain and improve the standards of newspapers and news agencies in India. Then it says:

- "(a) to help newspapers and news agencies to maintain their independence;
- (e) to keep under review any development likely to restrict the supply and dissemination of news of public interest and importance."

My charge is that the Press Council has, by and large, not done this job of bringing it to the notice of the public at large in this country. The flow of information, which must be readily and rightly available to the people of this country, that has been restricted and impeded by governmental interference and the interference of the management

Therefore, it is no use saying that it is a simple Bill, let the House pass it. We must go into this question. Times without number we find that many hon. Members of this House give notice of their intention to take part in a debate and you, Sir, in your wisdom allow them to participate in the debate. The member spends all his time and energy to collect all the material, does some research of his own and then makes a good speech which contains many good points. But he will be surprised to see the next day that it has not been given any coverage, or very little coverage, whereas the newspaper is full of the usual evasive speeches of the Ministers which convey nothing.

I want to suggest that a free democracy and an independent nation imply not only a free debate in Parliament

217 Press Council AGRAHAYANA 6, 1895 (SAKA) (Amdt.) Bill

but also a free debate in the newspaper world. Therefore, I was a bit surprised when Shri Priya Ranjan Das Munsi said yesterday that the opposition must be more than grateful that it is getting at least some attention from the press. I want to make it very clear that we do not want to depend on the charity or mercy of any Government or any party, much less the party to which Shri Munsi belongs; We want to stand on our own rights. If we have something very important to suggest, something of value to suggest, even if it is a dissenting point of view, we must have the legitimate freedom to express it in the free press.

The Minister has said that there is no better Committee than the Committee which has been dissolved. If there is no better way of getting members for the new committee, let there be elections. If you are going to have nomination, I take it that it will be more or less pro-government and it is bound to be subservient to the government, which is certainly bad. Therefore, the best course would be to have independent elections. My hon, friend, Shri Ramavtar Shastri referred to the Federation of Working Journalists. T find that the National Union of Journalists has also been recognised by the Press Council. It has also been notified in the Gazette. So, let us not bring here these issues. The most important thing is that both the editors and journalists must have the right to express their views. They should be able to perform their functions independently and with purity and integrity.

Public opinion, as Gandhiji said, is the only force at the disposal of democracy. Therefore, if we want the public opinion to be strengthened and encouraged, we want a free press, an independent press.

The American President Thomas Jafferson was asked once. "What would you choose, a Government without the free press or a free press without the Government?" He immediately re-

5 (SAKA) Press Council 218 (Amdt.) Bill

plied, "I have no hesitation whatsoever in saying, a free press without the Government because, if a free press is there, then the chances are, 99 out of 100 cases, that with the help of a free press, free channels of information will be continuously flowing and a new Government can be formed."

I would say a last word that this Bill has come-you, Mr. Speaker, will be particularly distressed-in the form of an Ordinance and we are now asked to pass it. My criticism is: Was there really such an emergency? If the Government did know that the term of the Nominating Committee was coming to an end on September 30, 1973, why did they not bring forward this Bill during the last monsoon session? But the Government has got a habit of issuing Ordinances on minor matters and for ordinary things because they know that they can issue an Ordinance and get the Bill passed in Parliament

Sir, I want to be with you in condemning the Government for using the Ordinance-issuing power like this for such minor matters.

MR SPEAKER: The time has already been exceeded. The time fixed was 2 hours. We have exceeded the time bv another 20 minutes. How much time will the Minister take?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI I. K. GUJRAL): About 20 minutes.

MR. SPEAKER: All the parties have exhausted their time except the Congress party which has another list of 4 Members. You can have another half-an-hour added to it.

भी मध लिमये (वांका) इम विल केलिए समय बढा दिया जाये।

MR. SPEAKER: I now call Shri B. V. Naik. We will accommodate Shri Dasaratha Deb just for a few minutes, only 4-5 minutes. Then, 5 219 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (AAmdt.) 220 Bill Bill

of India.

[Mr. Speaker]

minutes each to 2 or 3 Members from the Congress side. I will adjust it. The Minister will take 20 minutes.

श्री मधुलिमये : मैं तीसरे वचन पर बोलना चाहता हां।

MR. SPEAKER: Reading is the same, first or the third. If you have to speak, you better do it at the first reading rather than at the end.

श्वी मधु लिमये : यह इस पर निर्भर करता है कि गंत्री महोदय क्या कहते हैं। शायद वे मेरी वातो कों मान लें।

MR. SPEAKER: The Members have referred to the Nominating Committee. I do not know whether it is proper for me to give the background because I am also one of the Members of the Nominating Committee. Many things have been said in my presence. It would have been much better if I had not been present here.

SHRI MADHU LIMAYE: Complimentary things have been said.

MR. SPEAKER: Very complimentary; very kind of you.

PROF. MADHU DANDAVATE (Rajapur): Imagine how much res-

MR. SPEAKER: I am very thankful to you. I am just a humble servant of the House.

What happened that the Nominating Committee was appointed, consisting of the Chief Justice of India, the Chairman of the Rajya Sabha who happens to be the Vice President of India also and the Speaker. Out of them—I do not know whether they have any experience about juornalism or not—I have been associated with journalism for a number of years. About 25 years before, I was an editor and I was a Member of the Press Advisory Committee. I was the founder-Member of the Federation of

Working Journalists. But there, we were all in the position of nominated Members, he as the Chairman, myself as the Speaker and the Chief Justice

You had appointed this Committee through an Act in the belief that we would be very fair and very honest in what we do. When the whole material came, there were a number of considerations, regional considerations, of language papers, of English papers and then of small papers, medium papers and big papers. So many factors came before us.

Then, there were so many organisations of journalists-I forget the names of all of them. There were quite a few during my time, the All-India Newspapers Editors' Conference, the Working Journalists Federation and there were many other Federations which came into existence. They were all taken into consideration. In spite of the best efforts, it is sometimes impossible. But this Committee kept on sitting; it gave a chance to most of them; it heard them. Some may not have been heard. When this criticism came after the nomination, the Chief Justice of India said that, whatever be his position as a member, he was a member because he was the Chief Justice of India Mr. Mavalankar made a very learned speech. He was saying that they were only as members of the Committee. They were members of the Committee because he was the Chief Justice of India and I was Speaker. The Chief Justice of India said that, if criticismcame like this, it only showed that, perhaps, we were not very honest in our nomination. We tried to reconcile ourselves. But the Chief Justice said that it was very difficult. The analogy followed in respect of Speaker also. So, that is the background. It is not something that was done in a moment's heat. It was very well considered. Howsoever genuine thecriticism may be, after all, criticismis criticism. This Committee was appointed to generate confidence, full

221 Press Council AGRAHAYANA 6, 1895 (SAKA) (Amdt.) Bill

trust, in it. If they did not succeed in that, the only other alternative was that this Committee should be replaced by an alternative arrangement. Because you have been mentioning it since yesterday, I thought that, on behalf of my other two colleagues and myself, I should say as to how it came about.

श्री मधु रिलमये : प्रध्यक्ष महोदय, इस बारे में कुछ गलतफ़हमी है। मैं जरा सफ़ाई कर देन चाहता हूं। चीफ़ जस्टिस, चेयरमैन ग्रीर स्पीकर के नाते ग्राप लोगों के जो काम हैं, उन की ग्रालोचना करना एक ग्रलग बात है। चूंकि व्यक्ति वही हैं, तो इस का मतलब यह थोड़े ही है कि स्पीकर चेयरमैन या चीफ़ जस्टिस के नाते जो काम किये गगे हैं, उन की ग्रालोचना हुई है। वैसे खुदा के भक्त खुदा की भी ग्रालोचना बरते हैं। ग्रालोचना से कौन मक्त है? हम को इतना सेन्सेटिव नहीं होनी चाहिए।

ग्रध्यक्ष महोदय : सेन्सेटिय होने कीं बात नहीं है। यह कमेटी इस लिए बनाई गई थी कि ये तीन ग्रादमी ठीक काम कर सकोंगे। इस में भ्राज-कल के चीफ़ जस्टिस नहीं, उस वक्त के चीफ़ जस्टिस, हिदायतउल्ला साहब, थे। मैं तो बहत खुश था कि मझे प्रेस की सेवा करने का मौका मिला। लेकिन यह भी देखना पड़ता है कि कई बार किटि-सिज्म ट्रांसग्रेस कर जाती है ग्रौर स्पीकर ग्नौर वाइस-प्रेज़िडेंट की भी क्रिटिसिज्म होती है। उन्होंने कुछ सोच कर ऐसा किया । मेरा खयाल है कि हम लोगों को इस्तीफ़ा दिये हए दो साल हो गये हैं। इस दौरान में इस बारे में कोई चर्ची नहीं · चली। हम तीनों से किसी ने चर्चा नहीं की कि क्या बात थी। हम यह भी उम्मीद रखते थे कि प्रेस एसोसियेशम्ज हम से बात करेंगी। लेकिन किसी ने बात नहीं सी। हम भी चुप रहे, वे भी चुप रहे भौर सरकार भी चुप रही। अब जब कि यह बिल झाया है, इस बारे में चर्चा हो रही है। 2357 LS-8

895 (SAKA) Press Council 222 (Amdt.) Bill

SHRI B. V. NAIK (Kanara): To the extent that you have intervened in the debate, some of the conclusions which I had thought of may have to be slightly revised because you have given a sort of a pep talk about what happened. But I would like to start off with the principal powers of the Press Council and whether the Press Council has done a good job in performing the duties as well as responsibilities that have been entrusted to them.

Sec. 13 of the Press Council Act reads:

"Where on receipt of a complaint made to it or otherwise....

I would underline the word 'otherwise'.

"...the Council has reason to believe that a newspaper or a news agency has offended against the standards of journalistic ethics or public taste and that an editor or a working journalist has committed any professional misconduct or **a** breach of the code of journalistic ethics, the Council, after giving the newspaper an opportunity, may censure its conduct."

Hon. Member, Shri Mavalankar, vehemently pleaded for the freedom of the press in our country and as usual he had to draw his inspiration from the White Hall, UK...

PROF. MADHU DANDAVATE: Freedom is individual.

SHRI B. V. NAIK....in championing the freedom of the press in this country, whether it be freedom or whether we are going to term it as licence. I hope he will see the entire situation, not necessarily from the imported Anglo-Saxon point of view but from the point of view of Indian realities....

SHRI P. G. MAVALANKAR: From the human point of view! 223 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 224 Bill Bill

SHRI B. V. NAIK: Yes, also from human point of view and when we concede that Indians too are humanbeings, it will apply to others also. I have quoted that case earlier and uniortunately. I have to revert back to it. That is the case of Miss Sumitra Desai which remained unresolved since it first started on 23rd May 1973, "Party pressure on arrests to tackle the scandal about the colleague", dated 24th May in The Hindu of Madras, a very respectable newspaper indeed. I will not go into the details. Hindustan Times, 26th May 1973.-'Mysore Minister quits over missing woman'. A very respectable paper indeed- the Hindustan Times. 27th May 1973, the same respectable paper, The Hindu of Madras-'Mysore Missing Woman Scandal'. In this the editor concludes: 'Should such an inquiry now set in motion fail to find the missing woman in the next few days and clear the mystery, a more thorough and independent investigation will become imperative." This is what the Edtor of The Hindu says.

MR. SPEAKER: What are you making out?

SHRI B. V. NAIK: Let me complete, Sir. Freedom of the Press against a Harijan Minister of the State of Mysore? The *Times of India*, dated 28th May 1973....

PROF. MADHU DANDAVATE: When atrocities are committed on the Harijans, you do not raise your voice.

SHRI B. V. NAIK: By whom? By the defenders of the freedom of the Press, the hon. Members of the Opposition. They are provoking me. 28th May 1973, the holiest of the holy press, The Times of India says: "Central leaders may have a role in the scandal". I think it does not include Mr. Gujral...

SHRI SHASHI BHUSHAN (South Delhi): It is politically motivated.

MR. SPEAKER: I do not know how it is motivated. I am concerned only with the relevancy of the speech.

SHRI SHASHI BHUSHAN: It is the jute mill-owners. They are the owners of this press. They are against the Government. So they are doing it and they are stooges and are acting like this.

SHRI B. V. NAIK: The whole matter was again brought here on the 30th July when I begged of our colleagues, "Kindly don't blow it into a sort of a political scandal to topple the Ministry of Mr. Urs."

Some of our senior statesmen had no scruples to blow it up and cast aspersions on the Ministry of Home Affairs. On the 4th November the Patriot came out with the news that Sumitra Desai was identified. Is this the freedom of the Press to which we are owning our allegience. It is a great shame in the annals of journalistic history that the freedom of the press in this country should be so grossly abused so that a helpless Harijan backward-class Minister in the State of Mysore is booted out of his job, and then, after six months she is identified. Not a single responsible paper has come out with an apology about it; they have not expressed their personal apologies to a man whose innocence has been destroyed.

SHRI VAYALAR RAVI (Chirayinkil): That is the point, Sir.

श्री एस० ए० धमीम (श्रीनगर) : क्या कमाल है ?

थी मधुलिमये: इसका इस से क्या सम्बन्ध है?

भी बी० बी० नायकः इसका सम्बन्ध है। अगर ग्राप को हो जाता तो ग्राप समझते।

की मधुलिथयेः ग्राप इस पर ग्रलग बहसं कीजिए। 225 Press Council AGRAHAYANA 6, 1895 (SAKA) Press Council 226 (Amdt.) Bill (Amdt.) Bill

SHRI B. V. NAIK: It is not for me to sit in Judgement on the Press in this country. But what I wish respectfully to point out is only this. What has the Press Council been doing? Should not the Press Council take appropriate action in the case of these over-blown-up, exaggerated statements and pull up these papers, at least to give them censure, to pull up the news agencies who are involved in it? Since you started about the background, I thought of offering certain alternatives for the purpose of reconstituting this Committee. But I leave it to your good sense as well as the Minister to constitute an appropriate Committee.

श्वी मुहम्मद जमीलुररहमान (किशनगंज): मोहतरिम स्पीकर साहव, आइने हिन्द के मताबिक.....

म्रघ्यक्ष महोवयः यह एक छोटा सा बिल है लेकिन इस का स्कोप बढ़ाते बढाते ग्रापने बहुत बढ़ा दिया

It is a simple amendment. I saw the Debate yesterday evening and I have been hearing the debate since this morning also. This is a simple question relating to extension of the Members' term, and the Chairman's term.

SHRI VAYALAR RAVI: This is an occasion to speak, Sir.

धो मुहम्मद जमीलुर्रहमान : मोहतरिम स्पीकर साहब, आईने हिन्द के मुताबिक इस बात की ग्राजादी है, इस बात की जमानत दी गई है हर शहरी को बोलने की, लिखने की और अपने ख्यालात की इजहार करने की उस को पूरी ग्राजादी दी गई है, इस में कोई दो राय नहीं हैं बशर्ते कि मुल्क की सल्मियत बरकरार रहे ग्रीर उस को कोई खतरा न हो । प्रेस कौंसिल ऐक्ट का कयाम ग्रमल में आया ग्रीर उस के तहत मुल्क की मुमताज हस्तियां यानी राज्य सभा क चेयरमैन, ब-हैसियत लोक सभा के स्पीकर के ग्राप ग्रीर चीफ़ जस्टिस हिन्दुस्तान के, उस के मेम्बरस हए (Amdt.) Bill जो कि नामिनेशन के लिये मुन्तखिव किये गये थे । हस्त्र कानून कमेटी ने दावत दी मुख्तलिफ इदारों के लोगों को ।

लेकिन सवाल यह है कि 1971 की ग्रक्तवर में जो प्रेंस काउन्मिल ऐक्ट ग्रमल में आया उस के बाद कितना काम हुआ है ? मल्क में बोलने ग्रौर लिखने की ग्राजादी है ग्रौर इजहारे ख्यालात को ग्राजादी है इस-लिए प्रस काउन्सिल का कयाम ग्रमल में ग्राया. ग्रौर ग्रगर किसी ने तनकीद की, गलत ही सही. तो मेरे ख्याल में इस में सुधार लाना चाहिए था, न कि इस्तीफ़ा देना चाहिए था। एक बात जरूर है कि रेजिग-नेशन देने से जो ग्रमेंडमेंट लाया गया है उस में कितना वक्त ज्यादा खर्च हुआ और इस कटौती के, इकोनामी के जमाने में, जब मुल्क पर इक्तसादी मुझ्किलात पडी हैं. इस में जो खर्चा पडा है, उन तनकीदों का बिला लिहाज किये हुए उस को नजरदांज कर देना चाहिए था।

बहरहाल प्रेस फाउस्सिल का जो कयाम, श्रमल में श्राया है उस ने अच्छा काम किया श्रीर यह कहना बिल्कुल गलत होगा, जैसा कि कल कुछ जोगों ने कहा, कि इस का काम तसल्लीबख्श नहीं हुआ है, ठीक नहीं हुआ है, यह गलत है। हां, यह ठीक है कि 1971 के बाद से कुछ चन्द श्रखबार वाले हमारी पार्टी का हो या हमारे लीडर का हो, उनकी वातों को भ्रपने श्रखवारों में तोड़ मरोड़ कर पेश करते हैं, श्रीर गलत तरीके से सारी बानों को पेश किया है, यह बात नहीं होनी चाहिए।

मैं धर्ज कर रहा था कि प्रेस काउन्सिल एक स्टेट्यूटरी बौडी नहीं है, जो कि होना चाहिए। इस पर मंत्री महोदय घ्यान दें। छोटे ग्रखबारों की हालत कतई प्रच्छी नहीं है। ग्राप जनाब, खुद जानते हैं, क्योंकि ग्राप ग्रखबारों की खिदमत कर चुके हैं, छोटे ग्रखबारों की कितनी खराब हालत है 227 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 228 Bill Bill

[श्री मुहम्मद जमील रहमान]

चाहे वह प्रखबार किसी भी लैंगुएज के हो---चाहे उर्दू के हों, तमिल के हों, तेलगू के हों, हिन्दी के हों, गुरुमुखी के हों, उन की हालत प्रच्छी नहीं है। तो प्रजं यह है कि उन के जर्नलिस्टों को ज्यादा से ज्यादा नुमाइन्दगी प्रौर हक मिलने चाहिए ताकि सही मानों में जो छोटे प्रखबार मुल्क के कोने कोने में पहुंचते हैं वह प्रवाम की राय की तर्जुमानी करें। वड़े प्रखवार प्रवाम की राय की तर्जुमानी करें। वड़े प्रखवार प्रवाम की राय की तर्जुमानी करें। वड़े प्रखवार प्रवाम की राय की तर्जुमानी नहीं करते ग्रौर उन के वैस्टड इंटरेस्ट्स होते हैं। इर्मालए मेरी गुजारिश है कि छोटे प्रखवारों पर ज्यादा ध्यान देना चाहिए। उन को टेलीप्रिन्टर की फ़ीसिलिटी होनी चाहिए, जैसे कि बड़े प्रखवारों को है।

जैसा मैंने पहले भी कहा था, छोटे प्रखबारों के लिए एक फ़ाईनेंन्स कोरपोरेशन बनना चाहिए। फिल्मों के लिए फ़ाइनेंन्स कौरपोरेशन बन सकता है लेकिन वह इदारा जो कौम की खिदमत करता है और जम्हूरियत के लिए लाजिमी है, उस के लिए कौरपोरेशन नहीं बन सका। पिछले बजट सेशन के मौके पर सदरे जम्हूरियत ने प्रपनी तकरीर में कहा था कि स्माल ग्रौर मीडियम न्यूज पेपर्स फ़ाइनेंन्स कौरपोरेशन बिल तैयार है ग्रौर वह भाने वाला है। लेकिन एक साल हो चुका है ग्रभी तक वह फ़ाइनेंन्स कौर-पोरेशन छोटे ग्रखबारों के लिए नहीं ग्राया है। इस पर मंत्री महोदय को ध्यान देना चाहिए ।

कल मैंने लोगों की तकरोरें सुनी, डाo लक्ष्मीनारायण पांडेय ने कहा कि प्रेस काउन्सिल ने कोई काम नहीं किया, फिर या प्रेस ऐक्ट से कोई फ़ायदा नहीं हुग्रा। हां बड़ें बड़े ग्रखबारों की फ़ायदे की जो बात होती है उस में भले ही हमारा समर्थन न हो, लेकिन छोटे ग्रखबारों का ज्यादा से ज्यादा फ़ायदा हो, उन के लोगों को ज्यादा नुमाइन्दगी मिले, उन का ज्यादा ख्याल रखा जाय, यह बात तो होनी चाहिए । प्रेस काउन्सिल ऐक्ट झौर भी मजबूत होना चाहिए ताकि मुल्क के झवाम की जिन्दगी के साथ बड़े झखबार न खेलें। (ध्यद्यधान)

भ्रध्यक्ष महोवय : मिनिस्टर की सारे दिन की सजा नहीं है कि वह अकड़ कर बैठा रहे। मेम्बर उन से बात करने आते हैं। ग्राप सही रास्ते पर आयेंगे तो प्राप को भी मौका दिया जायगा। तब देखेंगे आप कैसे बैठते हैं।

श्री मुहम्मद जमीलुर्रहमान : जम्हू-रियत के जमाने में ग्रखवार की कितनी जरूरत है, इस से इन्कार नहीं किया जा सकता । इसलिए इस सिर्लासले में एक निहायत मुनासिब ग्रौर मुकाम्मिल बिल लाने की जरूरत है । प्रेस की ग्राजादी जो कि डेमोकेसी के लिए जरूरी है उस की हिफ़ाजत करने के लिए एक कमप्लीट बिल लाया जाय ताकि यह न हो कि छोटे ग्रखवार वालों के साथ इन्साफ़ न हो सके । प्रेस काउन्सिल को इफ़ीक्टिव बनाने के लिए फ़ाइनेंन्स कौर-पोरेगन बहुत जरूरी है । उस के बगैर प्रेस काउन्सिल ऐक्ट बना देने से मसला हल नहीं होगा छोटे ग्रखवारों का मसला. हल नहीं होता ।

प्राखिर में मैं कहना चाहूंगा कि ग्रखवार भी ग्रपनी जिम्मेदारी को निभायेंगे [। ऐसे दौर में, इन्हताती दौर में जिस से कि भारत गुजर रहा है, ग्रखवार वालों को वक्त के मुताविक ग्रपने को ढालना है ग्रौर समाज का साथ देना होगा । प्रेस काउन्सिल ऐक्ट में मुनासिब तब्बीली लायें जिस से समाज की खिदमत हो सके ग्रौर ग्रखवार वाले ग्रपनी जिम्मेदारी को निभा सकें।

(شری مصبح جبیل الوحیان) (کشن گلج): مُتعترم سیبکر ماحب-آئین هلد کے مطابق اس بات کی 229 Press Council AGRAHAYANA 6, 1895 (SAKA) Press Council 230 (Amdt.) Bill (Amdt.) Bill

آزادی هے، اس بات کی ضبانت دی کئی ہے۔ ہر شہری کو پوللے کی۔ لكهني كي- أور أنه خيالات كا أظيار کرنے کی پرری آزادی ہے۔ اس میں کوئی دو رائے تھیں ھیں۔ بھرط که ملک کی ساملیت برقرار رہے اور اس کو کوئی خطرہ تم ہو۔ پریس كونسل أيكت كا قيام عمل مين آيا-اور اس کے تحت ملک میڈا <mark>مستیا</mark>ں میں راجیہ سبھا کے <u>ج</u>یئر میں- بھیٹیت لوک سبھا کے سیک کے آپ اور چیف جسٹس ہندوستان کے، اس کے میںبرز ہوئے۔ جوکم نومینیشن کے لئے ملتخب کئے گئے تھے- جب قاتون کمیشن نے دموت دی منتخب اداروں کے لوگوں کو۔

لیکن سوال یه ه که ۱۹۹۱ کی اکتوبر میں جر پریس کونسل ایکت عمل میں آیا اس کے بعد کتنا کام هوا ه ملک میں بولئے اور لکھنے کی آزادی ہے- اور اظہار خیالات کی آزادی ہے- اس لئے پریس کونسل کا تیام عمل میں آیا- اور اگر کسی نے ایک بات ضرور ہے کہ ریجھگیشن ایک بات ضرور ہے کہ ریجھگیشن ایک بات ضرور ہے کہ ریجھگیشن اور اس کتوتی کے، اکونومی کے زمانے میں جب ملکر پر اقتصادی مشکلات

يوي هين اس مين جو خرچه پرا هـ- أن تنقيديون كا بنا لحاظ كثير هوئے اس کو نظر انداز کردیدا جاهیئے تها- بصر حال پریس کونسل کا جو قهام عمل میں آیا ہے اس نے اچھا كام كهاء أورية كهذا بالكل فلط هوكا جیسا کد کل کچے لوگوں نے کہا کہ اس کا کام تسلی بخاص نہیں اوا ہے۔ توہک نہیں ہوا ہے۔ یہ فلط ہے۔ ماں یہ ٹھیک ہے کہ ۱۹۷۱ کے بعد یہ کچھ چند اخبار والے هماری پارٹی کا هویا همارے لیڈر کا هو ان کی باتوں کو ایے اخباروں میں توز مروز کر پیدی کرتے میں اور فلط طریقہ سے ساری باتوں کو پیش کیا ہے۔ یہ بات نهیں هونی چاهئےر

میں عرض کررھا تھا کہ پریس کونسل ایک سٹیٹوتری باتی نہیں ھے جو کہ ھونا چاھیلے۔ اس پر ملتری مہودے دھیان دیں۔ چھرتے اخباروں کی حالت تطعی اچھی نہیں کیونکہ آپ اخباروں کی خدمت کر چکے ھیں۔ چھرتے اخباروں کی لیکن خدراب حالت ہے۔ چاہے وہ اخبار خیراب حالت ہے۔ چاہے وہ اخبار کسی کی زبان کے ھوں۔ چاہے اردو کو یادہ ہے زیادہ نیائندگی اور حق کو زیادہ سے زیادہ نیائندگی اور حق 231 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 232 Bill Bill Bill

> کونسل ایکت اور بھی مضبوط ہونا چاہئے تاکہ ملک کے عوام کی زندگی کے ساتھ بڑے اخبار نہ کھلیں-

> ادەيكىقى مەپودے- ملىشلار كى سارے دن كى سزا نەيى ھے- كە رە اكو كو بيتھا رھے- ميمبر ان سے بات كونے آتے ھوں- آپ صحيح راستے پر آيلاعے تو آپ كو بھى موقع ديا جائلا-تب ديكانلاعے كە آپ كيسے بيتھتے ھيں-

شرى محمد جمهل الرحمان-جمہوریت نے زمانے میں اخبار کی کنڈی ضرورت ہے اس سے انکار نہیں کہا جاسکتا۔ اس لئے اس سلسلے میں ایک نہایت مذاسب اور مکمل بل لانے کی ضرورت ہے۔ پریس کی آزادی جوکہ ڈیموکریسی کے لگے ضروری ہے اس کی حناظت کرنے کے لئے ایک مکمل بل لايا جائے۔ تاکه يه نه هو که چهوتے الخبار والوں نے ساتھ انصاف نہ ہوسکے-یویس اوٹسل کو موٹر بٹانے کے لله فاللهلس كورپرريشن بهت ضرري ہے۔ اس کے بغیر پریس کونسل ایکمی بدا دیلے سے مثله حل نہیں هوگا۔ چہوئے اخباروں کا مسئلہ ختم نهيى هوتا-

آخیر میں میں کہلا چاہونگا کہ اخبار بھی اپلی ذمے داری نبھانلگے۔ آیسے درر میں جس سے کہ بھارت غزر رہا ہے۔ احبار والوں کو وقت کے حطابق اپنے کو ڈھاللا ہے اور سناج کا ساتھ دیلا ہوگا۔ پریس کونسل ایکت میں مقاسب تبدیلی لائیں۔ جس سے سماج کی خدمت ہو سکے اور اخبار والے اپلی کمہداری کو نبھا سکھی]

[شری محمد جمیل الرحمان] مللے چاھیکن تاکہ صحیم معلوں میں جو چھوٹے اخبار ملک کے کونے کونے میں پہنچتے ھیں وہ عوام کی رائے کی ترجمانی کریں- بڑے اخبار عوام کی رائے کی ترجمانی نہیں کرتے- اور ان کے ویستد انڈریست ھرتے ھیں، اس لئے میری گزارش ہے کہ چھرتے اخباروں پر زیدہ دھیان فینا چاھیئے- ان کو جیسے کہ بڑے اخباروں کو ہے-

جب میں نے پہلے ہیں کہا تھا چھوتے اخباروں کے لئے ایک فائلھلس کورپریشن بلانا چاھیزے فلموں کے لئے فائلیس کورپریشن بن سکتا ہے۔ لیکن وہ ادارہ جو قوم کی خدمت کرتل ہے اور جمہوریت کے لئے لازمی ہے اس نے لئے کورپوریشن نہیں بن سکا پیچھلے بیجت سیشن کے موقعہ پر صدر کمہوریہ نے ایلی تقاریر میں کہا تھا کورپوریشن بل تھار ہے اور رہ آنے والا کہ سال اور میڈیم نیوز پیپرز فائلیڈس ملکروں کے لئے نہیں آیا۔ اس پر اخباروں کے لئے نہیں آیا۔ اس پر

کل میں نے لوگوں کی تقریریں سلیں- ذاکلر لکشمی نارائن پانڈے نے کہا که پریس کونسل نے گوئی کام نہیں کیا- یا پریس ایکمت سے کوئی فائدہ نہیں- ھاں- بوے لخباروں کو فائدے کی جو بات ھوتی ھے اس میں بہلے ھی ھمارا سمرتین نہ ھوے نیکن چھرتے اخباروں کا زیادہ سے زیادہ فائدہ ھو- ان کے لوگوں کو زیادہ جائے- یہ بات تو ھونی چایئے- پریس

233 Press Council AGRAHAYANA 6, 1895 (SAKA) Press Council 234 (Amdt.) Bill (Amdt.) Bill

SHRI DASARATHA DEB (Tripura hon. Minister East): The savs that this Bill is a simple one. It has been said also that some criticism has been made regarding the this Bill nominating committee and has been brought forward in view of that. I would submit that actually criticism has been made against the members and chairman of the Press Council. I do not understand how it can be regarded as criticism against the nominating committee. After the persons are nominated by the nominating committee, the press council might do many damaging things; that would not be the responsibility of the people who are nominating them. That would be precisely the function of the press council only, and people can rightly criticise their functioning. The nominating committee consisting of the Speaker and others may nominate the Members, but after the persons are nominated to the press council, their functioning is their responsibility, and criticism has rightly been made that their functioning has not been up to the mark which our country had expected of them. So, I submit that this Bill is not so simple.

In the Statement of Objects and Reasons, Government have said that the term of the officers was to expire by September, and they wanted to consult with the Members of the Opposition and other people so that they would suitably amend the Act and that is why they have already promulgated the ordinance, and they have now come forward with this Bill to replace the Ordinance and extend the term of the press council up to June, 1974.

I submit that this is a very wrong thing on the part of the Government. I understand that some Members had resigned long before. Surely, the situation which was developing must have been within the knowledge of the Government. So, why should Government not have come forward earlier with a suitable amending Bill in Parliament after consultations with the Members of Parliament and others? We find that they slept till the last moment, and suddenly when the term was just about to expire, they promulgated an ordinance to extend the term. This has become the habit of this Government, namely to extend the life of any Act by means of an ordinance and then come forward in the House with a Bill to replace the ordinance and try to get it accepted by the House.

13.00 hrs.

Apart from this, I want to say other something on matters. The functioning of the Press Council is not satisfactory; there is no doubt This is so particularly in about it. regard to the distribution of newsprint quota to the small newspapers. There is a newsprint shortage everywhere. These small newspapers are not getting their quota. Particularly in my State, Tripura, there are so many complaints from newspapers that they are not getting newsprint quota. They do not receive any reply even to their letters. This thing is going on.

If any criticism is made against the functioning of the Press Council. I do not understand how it can be concriticism of the strued as a body which nominated the Press Council. In the name of not exposing these high dignitaries, the Speaker of the Lok Sabha, the Chairman of the Rajya Sabha and the Chief Justice of the Supreme Court, you are now trying to curb criticism of the actual functioning of the Press Council. I do agree that the nominating committee should be kept outside criticism. but the Council should not be made above any criticism. If they do something wrong, that must be the subject of criticism. Our Indian people must enjoy that freedom; the press must enjoy that freedom. Otherwise, you are not developing democracy in this country. It is a bad idea to encourage this sort of curb on people's freedom.

235 Press Council (Amdt.) NOVEMBER 27, 1973 Press Council (Amdt.) 236 Bill Bill

[Shri Dasaratha Deb]

Coming to the newsprint shortage, why are we having this shortage? We are not short of raw materials in the country. There is shortage of newsprint because we have not built up the paper industry in the country. This should not be left in the hands of individuals and foreign producers, Government should come forward and take over all the paper factories and develop newsprint production in the country. Very recently in the west coast, in a paper factory, where 500 workers were working, unnecessarily a lockout was declared for 50 days. Government failed to intervene. As a result of this, thousands of people have suffered. The Government should have intervened, taken over the factory and run it under government control.

In India, there is no shortage of bamboo and other raw materials. These ar_e available in the eastern sector. If Goverment take it up and develop newsprint production, the country may become self-sufficient in paper production. But Government is reluctant to do it. That is why I suggest that Government should start paper factories under their control.

MR. SPEAKER: That is a different matter.

SHRI DASARATHA DEB: Secondly, Government must see that weightage is given to the small newspapers so that they are able to run their papers satisfactorily.

MR. SPEAKER: I can accommodate two or three members, starting with Shri Mahajan. After that, the Minister will reply.

13.04 hrs.

RE. BUSINESS OF THE HOUSE -Contd.

SHRI SAMAR GUHA (Contai): I heard there was a discussion about postponing the motion standing in my name concerning the ICAR. I am agreeable to accommodate my friends on the other side, though they have set up only a party committee and not a national committee to accord a reception to the distinguished foreign dignitary visiting our country.

MR. SPEAKER: We cannot postpone your motion of today if you are not agreeable.

SHRI SAMAR GUHA: I was willing to accommodate them. I was saying they have set up a party committee with the General Secretary of the Congress Party as the Secretary and the President of their Party as the Chairman. Since it is a party meeting, how can I go there?

MR. SPEAKER: Just to accommodate your request I am postponing the discussion. I think we should accommodate it. This might be postponded to some other day. It is all right?

We are very much afraid of you.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): It may be postponed to tomorrow.

MR. SPEAKER: We have already decided before the hon. Member came, but there were different reasons other than the reasons he has mentioned.

SHRI K. RAGHU RAMAIAH: We can have it tomorrow.

MR. SPEAKER: We can decide it later on; it depends on the business that is coming tomorrow.

SHRI K. RAGHU RAMAIAH: It is for your consideration.

MR. SPEAKER: We will see.

SHRI SAMAR GUHA: It will be better if it is tomorrow.